

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3640
TO BE ANSWERED ON 23.03.2017

WORKS PERMITTED UNDER MGNREGS

3640. COL. SONARAM CHOUDHARY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the works permitted under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Category-wise;
- (b) whether the Government has made certain changes under the said scheme to accommodate more heads of works;
- (c) if so, the details thereof along with the guidelines/directions issued in this regard;
- (d) whether the Government has proposed to link/converge MGNREGS with other flagship programmes and activities required at local level and if so, the details thereof; and
- (e) the steps taken by the Government to ensure better and effective implementation of the said scheme across the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)**

(a): The permissible works under Mahatma Gandhi NREGA are listed in Schedule-I of the Act which is at **Annexure**.

(b)&(c): The Ministry has been amending Schedule-I of Act from time to time. The latest amendment was made in Paragraph 20 of the Schedule-I of the Act on 22nd June, 2016 as under:

“For all works up under the Scheme, by the Gram Panchayat and other implementing agencies, the cost of the material component including the wages of the skilled and semi-skilled workers, shall not exceed forty percent at the district level.”

(d): There is provision for convergence of Mahatma Gandhi NREGA works with related works under other programmes like Indira Awas Yojana, Integrated Water Management Programme, National Rural Livelihood Mission, Pradhan Mantri Gram Sadak Yojana of Ministry of Rural Development, Pradhan Mantri Krishi Sinchayee Yojana, etc. The Government has launched Project LIFE-MGNREGA, a convergence initiative with Aajeevika Skills Mission (NRLM) and Deen Dayal Upadhaya Grameen Kaushalya Yojna to skill the youth from families that are solely dependent on MGNREGA works.

(e): The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA. The evaluation of works under MGNREGA is regularly done in the Performance Review Committee meetings, Video conferences and weekly meetings. State specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA. During these reviews, the implementation aspects that need strengthening are identified including the areas for improvement in the quality of assets.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 3640 dated 23.03.2017.

I. Category: A: Public works relating to Natural resources management:

- (i) **Water conservation** and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources;
- (ii) **Watershed management** works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed;
- (iii) Micro and minor irrigation works and creation, renovation and maintenance of **irrigation** canals and drains;
- (iv) Renovation of **traditional water bodies** including desilting of irrigation tanks and other water bodies;
- (v) **Afforestation**, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households covered in Paragraph 5; and
- (vi) Land development works in common land.

II. Category B: COMMUNITY ASSETS OR Individual assets for vulnerable sections):

- (i) **Improving productivity of lands** of households specified in Paragraph 5 through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures;
- (ii) **Improving livelihoods through** horticulture, sericulture, plantation, and farm forestry;
- (iii) **Development of fallow or waste lands** of households defined in Paragraph 5 to bring it under cultivation;
- (iv) Unskilled wage component in **construction of houses** sanctioned under the Indira Awaas Yojana or such other State or Central Government Scheme;
- (v) Creating infrastructure for **promotion of livestock** such as, poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle; and
- (vi) Creating infrastructure for **promotion of fisheries** such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public land;

III. Category C: Common infrastructure INCLUDING for NRLM compliant self help groups:

- (i) Works for promoting **agricultural productivity** by creating durable infrastructure required for bio-fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce; and
- (ii) Common work-sheds for livelihood activities of self-help groups.

IV. Category D: Rural infrastructure:

- (i) Rural sanitation related works, such as, individual household latrines, school toilet units, Anganwadi toilets either independently or in convergence with schemes of other Government Departments to achieve 'open defecation free' status. and solid and liquid waste management as per prescribed norms.
- (ii) Providing all-weather rural road connectivity to unconnected villages and to connect identified rural production centres to the existing pucca road network; and construction of pucca internal roads or streets including side drains and culverts within a village.
- (iii) Construction of play fields.
- (iv) Works for improving disaster preparedness or restoration of roads or restoration of other essential public infrastructure including flood control and protection works, providing drainage in water logged areas, deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection.
- (v) Construction of buildings for Gram Panchayats, women self-help groups' federations, cyclone shelters, Anganwadi centres, village haats and crematoria at the village or block level.
- (vi) Construction of Food Grain Storage Structures for implementing the provisions of The National Food Security Act 2013 (20 of 2013).
- (vii) Production of building material required for construction works under the Act as a part of the estimate of such construction works.
- (viii) Maintenance of rural public assets created under the Act; and
- (ix) any other work which may be notified by the Central Government in consultation with the State Government in this regard.